

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 156/TT/2015

- Subject** : Petition for approval of transmission tariff for section of 400 kV (Quad) 2xS/C Parbati- Koldam transmission line, starting from Parbati-II HEP to LILO point of Parbati (Banala) pooling station for Ckt-I and from Parbati-II HEP to LILO point of Parbati-III HEP for Ckt-II for control period of 2014-2019.
- Date of Hearing** : 11.7.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Parbati Koldam Transmission Company Ltd. (PKTCL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 18 others
- Parties present** : Ms. Aparajita Upadhyay, Advocate, PKTCL
Shri A. K. Verma, PKTCL
Shri Piyush Kumar, NHPC
Shri A. K. Pandey, NHPC

Record of Proceedings

Learned counsel for PKTCL submitted that against the Commission's order dated 29.12.2016 in Petition No. 156/TT/2015, Review Petition Nos. 4/RP/2017 and 15/RP/2017 were filed by PKTCL and NHPC respectively the same were disposed of by the Commission vide order dated 12.12.2018 observing that in view of the directions of Hon'ble Appellate Tribunal for Electricity in judgment dated 16.7.2018 and the submissions made by NHPC as mentioned in paragraphs 22, 23 and 24 of the Commission's order dated 12.12.2018, Petition No. 156/TT/2015 is required to re-heard on the issue of COD of Assets-I & II and sharing of the transmission charges of the said assets alongwith Petition No. 91/TT/2012. She further submitted that PKTCL may be granted three weeks' time to file the consolidated written submissions taking into account the submissions made by NHPC in Appeal Nos. 281 of 2016 and 81 of 2017 before the Appellate Tribunal for Electricity and the exact factual background detailing the COD of PKTCL's transmission line before hearing the present petition.



2. After hearing the submissions of the parties, the Commission directed the parties to file their respective written submissions with an advance copy of the same to the other sides by 31.7.2017. The parties are directed to comply with the direction within the specified time and no extension of time shall be granted.

3. The matter shall be listed in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

